

National Company Law Tribunal

Allahabad Bench

CP NO. 52/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE COMPANY: Madantal Foods Products Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 560(6) of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.K. Mishra	Advocate	Petitioner	R.K. Mishra
2.	KULDEEP SINGH	STA	O.L.	K. Singh

CP NO.52/2015

Sh. R.K. Mishra, Advocate for the petitioner. Sh. Kuldeep Bhatia, proxy for the OL, representing the Central Government.

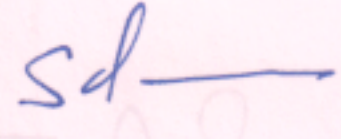
The Ministry of Corporate Affairs, Central Government through its representative express that it has no specific comments to add further with the report of the ROC which was filed in the present matter before the Hon'ble High Court. The present case came to be transferred from the High Court by virtue of provision of Section 434(1) of the Companies Act, 2013.

Submission of the petitioner counsel are heard. During the course of hearing and by perusal of material of the case as placed before us, we feel that the petitioner is required to produce a copy of the Income Tax returns for previous five years from the date of impugned notification for deregistering the company's name (i.e. 11.05.2010). The petitioner counsel seeks time to produce the same. Hence, the time is granted.

The matter to be listed on 11th January, 2018.

Dated:08.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)